322	Written Answers to	[RAJYA SABHA]	Unstar	red Questions
1	2	3	4	5
28.	Punjab	920	289	1209
29.	Rajasthan	89650	49995	139645
30.	Sikkim	2303	2445	4748
31.	Tamil Nadu	14740	12680	27420
32.	Tripura	5277	3214	8491
33.	Uttar Pradesh	12889	9981	22870
34.	Uttrakhand	5379	6491	11870
35.	West Bengal	23489	15673	39162
	All India	728406	550589	1278995

Source: AISHE 2011-12, Ministry of Human Resource Development.

Funds for Tribals

†1800. SHRI VIJAY GOEL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the provision of budget allocations for the schemes of tribal development;

(b) whether it is a fact that the major portion of allocated budget money for different schemes and sub-schemes for tribal development is lapsed; and

(c) if so, the special action plan of Government to improve this situation?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) Budget allocation made to the Ministry of Tribal Affairs for the schemes of tribal development during the first two years of the 12th Five Year Plan and the percentage of amount utilized by the Ministry is as under.

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Year	BE	RE	Expenditure w.r.t RE (Percentage)
2012-13	4090.00	3100.00	98.6%
2013-14	4279.00	3879.00*	98.53 %*
* Provisional			

†Original notice of the question was received in Hindi.

Written Answers to

(c) The Ministry is monitoring budget utilization on a quarterly basis and pursues with States for utilization of funds. Ministry of Tribal Affairs has decided to merge some of its education schemes and also some of the schemes operated through Non-Governmental Organizations (NGOs) for implementation during the 12th Plan period. The merger of schemes will give flexibility and enable States to implement schemes on the basis of local priority and context. The guidelines for various schemes have been revised from time to time. A system of inspection is in existence for verifying schemes implemented by NGOs. The Ministry has issued "Operational guidelines for formulation, implementation and monitoring of Tribal Sub-Plan and Article 275(1) grants", for effective implementation of schemes administered by this Ministry.

Misappropriation of Funds for Tribal Welfare

†1801. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the amount allocated and the amount released for welfare of Scheduled Tribes during each of the last three years and the current year, year-wise and State-wise;

(b) whether information regarding irregularities including diversion, misappropriation and misuse of the funds under these schemes in certain States has been received;

(c) if so, the details thereof and the type of complaints received in this regard during the said period and the action taken thereon; and

(d) the strict measures taken/to be taken by Government so that such irregularities may not be committed again?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The amount of funds allocated and released for the welfare of the Scheduled Tribes (STs) during each of the last three years and the current year State-wise/Scheme-wise is given in the Statement (*See* below).

(b) to (d) No specific reports have been received from States/UT Governments indicating irregularities including diversion, misappropriation and misutilization of fund under the scheme of the Ministry. Ministry of Tribal Affairs and the Planning Commission have been constantly pursuing with the State Governments and the Central Ministries/ Departments concerned for utilization of Tribal Sub Plan (TSP) funds commensurate to the agreed objectives translating into tangible outcomes. The Ministry of Tribal Affairs monitors the implementation of schemes through interaction/dialogues with the State Governments, visits of Officers to review the projects funded as also by obtaining utilization certificates/physical progress reports.

[†]Original notice of the question was received in Hindi.